CHAPTER-IV

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT, 1969

POLICY, PROVISIONS AND PERFORMANCE

- 4.1 The MRTP Act, 1969 has its genesis in the Directive Principles of State Policy embodied in the Constitution of India. Clauses (b) and (c) of Article 39 of the Constitution lay down that the State shall direct its policy towards ensuring:
- that the ownership and control of material resources of the community are so distributed as to best serve the common good; and
- (ii) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment.

Provisions Relating to Monopolistic, Restrictive and Unfair Trade Practices

- 4.2.1 Section 10 of the MRTP Act, 1969 empowers the MRTP Commission to enquire into monopolistic or restrictive trade practices upon a reference from the Central Government or upon its own knowledge or on information. The MRTP Act, 1969 also provides for appointment of a Director General of Investigation and Registration for making investigations for the purpose of enquiries by the MRTP Commission and for maintenance of register of agreements relating to restrictive trade practices.
- **4.2.2** The MRTP Commission receives complaints both from registered consumer and trade associations and also from individuals either directly or through various Government Departments. Complaints regarding Restrictive Trade Practices or Unfair Trade Practices from an association are required to be referred to the Director General of

Investigation and Registration for conducting preliminary investigation in terms of Sections 11 and 36C of the MRTP Act, 1969 and Regulation 119 of the MRTP Commission Regulations, 1974. The Commission can also order a preliminary investigation by the Director General of Investigation and Registration when a reference on a restrictive trade practice is received from the Central/ State Government, or when Commission's own knowledge warrants a preliminary investigation. Enquiries are instituted by the Commission under relevant Sections of the MRTP Act, 1969 after the Director General of Investigation and Registration has completed the preliminary investigation and as a result of the findings, submits an application to the Commission for an enquiry.

Monopolistic Trade Practices

4.3 Five enquiries under Section 10(b) were pending with the MRTP Commission at the beginning of the year 2006, while no fresh inquiry was instituted during the period April, 2006-December, 2006. All the 5 enquiries were pending as on 31.12.2006.

Restrictive Trade Practices

Under Section 10(a)(i)

4.4.1 291 enquiries, including 252 brought forward from the previous year, were considered during April 2006 to December 2006 of which 61 enquiries were disposed of during the said period and the remaining 230 enquiries were pending with the Commission as on 31st December, 2006.

Under Section 10(a)(ii)

4.4.2 During April 2006-December 2006 One enquiry was received and the same was pending as on 31st December 2006.

Under Section 10(a)(iii)

4.4.3 51 enquiries including 40 brought forward from the previous year were taken up by the Commission during April 2006 to December 2006. 9 enquiries were disposed of during the period and the remaining 42 were pending with the Commission as on 31st December 2006.

Under Section 10(a)(iv)

4.4.4 56 enquiries were brought forward from the previous year and 8 fresh enquiries were instituted by the Commission during the period from April 2006 to December 2006. Out of these, 30 enquiries were disposed of during the said period and 34 enquiries were pending with the Commission as on 31stDecember 2006.

Unfair Trade Practices

4.5.1 Provisions relating to Unfair Trade Practices were incorporated in the MRTP Act, 1969 in 1984. Unfair Trade Practices have been defined in Section 36A as trade practices which for the purpose of promoting the sale, use or supply of any goods or for provision of any services, adopt one or more of the practices mentioned therein and thereby cause loss or injury to the consumers of such goods or

services, whether by eliminating or restricting competition or otherwise.

Under Section 36B(a)

4.5.2 510 enquiries including 456 enquiries brought forward from the previous year were considered by the Commission during April, 2006 - December 2006. Of these, 114 enquiries were disposed of and the remaining 396 enquiries were pending as on 31st December, 2006.

Under Section 36B(b)

4.5.3 Neither any enquiry under Section 36B (b) of the MRTP Act, 1984 was initiated nor any enquiry was brought forward during April, 2006- December, 2006.

Under Section 36B(c)

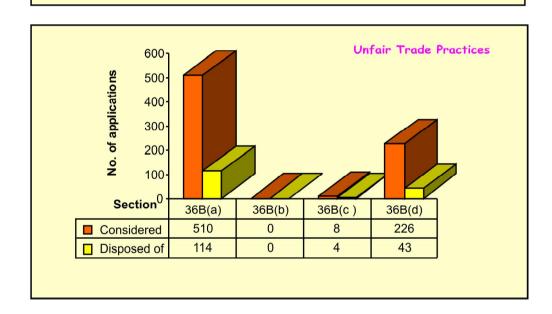
4.5.4 Eight enquiries including 2 enquiries brought forward from the previous year were considered by the Commission during April, 2006 - December 2006. Of these, 4 enquiries were disposed of and the remaining 4 enquiries were pending as on 31st December, 2006.

Under Section 36B(d)

4.5.5 226 enquiries, including 180 brought forward from the previous year, were taken up by the Commission during April, 2006 to December 2006. Out of these, 43 enquiries were disposed of and 183 enquiries were pending with the Commission as on 31st December, 2006.

Restrictive Trade Practices 300-No. of applications 250 200 150 100 50 Section 0 10(a)(i) 10(a)(ii) 10(a)(iii) 10(a)(iv) 291 64 Considered 51 0 61 9 30 Disposed of

Enquiries considered and disposed of by MRTP Commission as on 31.12.2006



Temporary Injunctions

4.6 Besides 149 applications pending under Section 12A with the MRTP Commission as on 1st April, 2006, 69 applications were received by the Commission during the period April, 2006 to December 2006. Out of the total 218 applications, 160 were disposed of and the remaining 58 applications were pending under Section 12A with the Commission as on 31st December, 2006.

Award of Compensation

4.7 During the period April, 2006 - December 2006, 1323 applications under Section 12B including 1209 applications brought forward from the previous year were considered by the Commission. Out of these, 213 applications were disposed of by the Commission during the period and the remaining 1110 applications were pending as on 31st December, 2006.

Registration of Agreements

- **4.8.1** Section 35 of the MRTP Act, 1969 requires every agreement relating to Restrictive Trade Practices falling within one or more of the categories enumerated in Section 33(1) of the Act to be furnished for registration within 60 days of the making of such agreement.
- **4.8.2** In pursuance of this provision, during the period April, 2006 to December, 2006, 14 agreements were received for registration. The same were registered and entered in the Register of Agreements.
- **4.8.3** A total number of 40,014 agreements were filed up to the end of 31st December, 2006, by various undertakings. Out of these, particulars of 39,147 agreements were entered in the Register of Agreements.

Investigation by Director General (Investigation & Registration)

Investigation

4.9 The Director General carries out preliminary investigation in respect of restrictive, monopolistic and unfair trade practices as and when an order of preliminary investigation is received from the MRTP Commission. As on 1.4.2006, 29 such investigations were in progress. During the period from 1.4.2006 to 31.12.2006, 58 fresh orders of Preliminary Investigations were received. Out of a total of 87, this office has submitted Preliminary Investigation Reports in 49 cases. As a result, 38 investigations are on hand as on 31.12.2006. Besides, the Director General has suo moto powers to initiate Preliminary Investigation into monopolistic, restrictive and unfair trade practices, and in case any of these trade practices are detected during such investigation, the Director General files applications under Section 10(a)(iii)/10(b)/36B(c) of the Act for initiation of Enquiry proceedings by the Hon'ble MRTP Commission. As on 1.4.2006, 251 suo moto investigations were in hand. During the period from 1.4.2006 to 31.12.2006, 25 fresh investigations were taken up and 248 investigations were completed. As a result, 28 investigations are on hand as on 31.12.2006. As a result of such suo moto investigations, 6 applications were filed under Section 36B(c) alongwith 6 applications under Section 12A of the Act for interim injunction during the period 1.4.2006 to 31.12.2006. In addition, 6 applications were filed under Section 10(a)(iii) of the Act for enquiry into restrictive trade practices during the said period. Thus, a total of 18 applications have been filed during the period from 1.4.2006 to 31.12.2006.

Consumer Protection

4.10 Of late, consumer protection movement has been sweeping across the whole country. The consumers have been organising themselves into consumer bodies all over the country to safeguard the public and consumers' interest against unfair trade practices being indulged in by parties through misleading advertisements, bargain-sales, organisation of sales promotion contests, marketing goods which do not conform to standard of safety etc. An independent chapter regarding unfair trade practices was inserted in the MRTP Act in 1984 and the consumers are taking full benefit of the provisions contained in this chapter by filing complaints in this office. Facility of speedy redressal of their grievances is provided by this office. As on 1.4.2006, 54 complaints were under investigation in this office. During the period from 1.4.2006 to 31.12.2006, this office received as many as 140 fresh complaints from consumers and other parties. 136 complaints were disposed of during the aforesaid period, and as a result 58 complaints were pending as on 31.12.2006.

PROSECUTION OF ENQUIRIES

Before the Commission

4.11 The Director General is the custodian of public interest in the enquiry proceedings before the

MRTP Commission and he has to appear in person or through his counsels to safeguard the public interest before the Commission. As on 31.12.2006, 173 Enquiries are being prosecuted by this office before the MRTP Commission.

Before the Supreme Court/ High Courts

4.12.1 The position of Appeals/Writs filed and pending before the Supreme Court/ High Courts is given in table 4.1:-

4.12.2 The Director General has been appearing in all the required Appeals/ Writ Petitions before the Supreme Court and High Courts through the counsels appointed by the Central Agency Section Litigation Branches of the Department of Legal Affairs, Ministry of Law & Justice.

4.12.3 Total expenditure under the Head 'Professional and Special Services' for the period from 1.4.2006 to 31.12.2006 was incurred Rs. 1,92,470/-.

Table 4.1

Appeals/Writs filed and pending before the Supreme Court/High Courts

Appeals/Writs	Pending as on 1.4.2006	Filed during 1.4.2006 to 31.12.2006	Disposed of during 1.4.2006 to 31.12.2006	Pending as on 31.12.2006
Appeals before the Supreme Court	33	2	6	29
Writs in different High Courts	78	1	2	77